

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.201- IA 362 of 2020
ITEM No. 202- IA 388 of 2020
ITEM No. 203- IA 778 of 2020
ITEM No. 204- IA 779 of 2020
ITEM No. 205- IA/73(AHM) 2021
ITEM No. 206- IA/122(AHM) 2022
ITEM No. 207- IA/724(AHM) 2022
ITEM No. 208- IA/835(AHM) 2022
ITEM No. 209- IA/929(AHM) 2022
ITEM No. 210- IA/1135(AHM) 2022
ITEM No. 211- IA/9(AHM) 2023
ITEM No. 212- IA/1105(AHM) 2023
ITEM No. 213- IA/1256(AHM) 2023
ITEM No. 214- IA- IA/1288(AHM) 2023
ITEM No. 215- IA/1327(AHM) 2023
ITEM No. 216- IA/1428(AHM) 2023
ITEM No. 217- IA/14(AHM) 2024
In
CP(IB) 37 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

PSL Ltd
V/s
Edelweiss Assets Reconstruction Co Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant	: Mr. Pratik Thakkar, Advocate : Mr. Amit Meharia, Advocate a/w. : Mr. Abinash Agarwal, Advocate & : Mr. Poonal Shekhawat, Advocate for (IOCL) : Mr. Monaal Davawala, Advocate : Ms. Sheenu Talreja, Advocate for : Ms. Prutha Bhavsar, Advocate
For the Liquidator	: Mr. Rajiv Chawla, Advocate a/w. : Mr. Arjun Sheth, Advcate (Newly appointed Liquidator)
For the Respondent	: Mr. Aishwarya Reddy, Advocate a/w. : Mr. Nisarg Bhardwaj, Advocate (for GAIL)

: Mr. Pratik Thakkar, Advocate for R-1
: Ms. Gauri Sethi, Advocate
: Ms. Priyank Shah, Advocate i/b
: Mr. Neeraj Vasu, Advocate for (PGVCL)
: Mr. Anal Shah, Advocate for R-1
: Mr. Amit Meharia, Advocate, Mr. Abinash Agarwal,
Advocate
: Ms. Poonam Shekhawat, Advocate for R-6 (IOCL)

ORDER

Learned Counsel for the newly appointed liquidator submits that the Company Appeal (AT) (Ins.) No. 153 of 2024 in the matter of *AAA Insolvency Professional LLP vs. Edelweiss Asset Reconstruction Pvt. Ltd.*, has been reserved by the Hon'ble NCLAT vide order dated 01.04.2024, and the judgment is yet to be pronounced in the matter.

In view of the above, let the matters be adjourned to await the outcome of the aforesaid appeal.

Re-list on 04.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)